

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.41/2001

Thursday, this the 22nd day of March, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Pradeep.D.
Assistant,
O/o the Chief Engineer(Electrical),
Kerala Zone,
Bharath Sanchar Nigam Ltd.(BSNL),
Kochumadathil Building,
Manjalikulam Road,
Thiruvananthapuram. - Applicant

By Advocate Mr Vadakara VVN Menon

Vs

1. Union of India represented by the Secretary to Government of India, Ministry of Communications, Sanchar Bhavan, New Delhi.
2. The Secretary to Government of India, Department of Telecommunications, Ministry of Communications, Sanchar Bhavan, New Delhi.
3. The Secretary to Government of India, Ministry of Water Resources, Shram Sakthi Bhavan, New Delhi.
4. The Secretary to Government of India, Ministry of Personnel, Public Grievances, (Pension), New Delhi.
5. The Chief Engineer(Electrical), Bharath Sanchar Nigam Limited, (Department of Telecom Services), Thiruvananthapuram. - Respondents

By Advocate Mr Govindh K Bharathan, SCGSC

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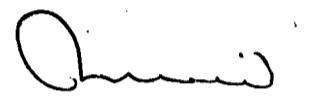
The application having been heard on 22.3.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The learned counsel for the applicant seeks permission to withdraw the application. Permission is granted and the O.A. is dismissed as withdrawn. No costs.

Dated, the 22nd of March, 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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